

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 136/TT/2017

- Subject** : Approval of transmission tariff from COD to 31.3.2019 for transmission assets associated with Parbati-III HEP in Northern Region for 2014-19 tariff period.
- Date of Hearing** : 24.5.2018
- Coram** : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 18 others
- Parties present** : Shri B. Dash, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri K. Kiran, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Azad Akber, PKTCL
Shri Lokendra Singh, PKTCL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of tariff for Asset-1: loop out of 1st Ckt of 400 kV D/C Parbati-II-Koldam transmission line at Banala”, Asset-2 : Loop-in of 1st Ckt of 400 kV D/C Parbati-II-Koldam transmission line at Banala”, Asset-3 : LILLO of 2nd Ckt of Parbati-II- Koldam transmission line at Pooling Station and LILLO at Parbati-III (b-c Portion), Asset-4 : LILLO of 2nd Ckt of Parbati-II- Koldam transmission line at Pooling Station along with associated bays and LILLO at Parbati-III (f-g Portion) associated with Parbati-III HEP for the 2014 tariff period under the 2014 Tariff Regulations. He submitted that the tariff for instant assets, as a whole was claimed in Petition No.91/TT/2012. However, the tariff was not approved in order dated 26.5.2015 as the related Koldam Switchyard was not put into commercial operation. Accordingly, the tariff has been claimed in the instant petition.

2. Learned counsel for BRPL submitted that as per Regulation 6 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, the tariff in respect of a transmission system may be determined only for the whole of



the transmission system or transmission line or sub-station or communication system forming part of transmission system. Therefore, tariff for part transmission line is not permissible under the 2014 Tariff Regulations. He further submitted that the time over-run should be calculated from the scheduled date to the completion date and condonation of time over-run should be dealt separately.

3. In response, the representative of the petitioner submitted that at present the transmission system is complete and the system was getting utilized by the beneficiaries as and when the concerned part of the system was put to use. The COD of the instant four assets was allowed based on the actual power flow.

4. The representative of PKTCL submitted that it has filed Review Petition No. 52/RP/2017 regarding COD of Assets 1 and 2 covered in the instant petition, and the order is reserved in the review petition.

5. After hearing the parties, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

